

ITEM NO.1

COURT NO.12

SECTION XV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3886/2019

[Arising out of impugned final judgment and order dated 23-07-2018 in SBCMA No. 982/2018 passed by the High Court of Judicature for Rajasthan at Jaipur]

MEERA BAI & ORS.

Petitioner(s)

VERSUS

ICICI LOMBARD GENERAL INSURANCE COMPANY LTD. & ANR.Respondent(s)

Date : 24-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. H. D. Thanvi, Adv.  
Mr. Nikhil Kumar Singh, Adv.  
Mr. Achal Singh Bule, Adv.  
Mr. Rishi Matoliya, AOR

For Respondent(s) : Mr. Sandeep Jha, Adv.  
Mr. Ram Ekbal Roy, Adv.  
Mr. Aman Nihal, Adv.  
Mr. Sanjay Kumar Singh, Adv.  
Ms. Kumudini Priyadarshini, Adv.  
Mr. Binay Kumar Das, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties at length.

Arguments concluded.

Judgment reserved.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR